

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Revision No. 758 of 2020**

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Rajeev Ranjan @ Rajiv Ranjan ..... Petitioner  
-Versus-  
1. The State of Jharkhand  
2. Prafulla Chandra Vishwakarma ..... Opp. Parties

**CORAM:-HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioner : - Mr. Ranjan Kumar Sinha, Adv.  
For the State : - Mr. Vineet Kr. Vashistha, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities were good.

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05/09.09.2021 By way of last chance two weeks' further time is granted to the learned counsel for the petitioner for removing the surviving defects, as pointed out by the office.

Put up this case after two weeks.

**(Rajesh Kumar, J.)**

Kamlesh/